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हं कि आपने तो प्रेस कांक्रेस में स्टेटमेंट दी है कि 40 हजार मकान हर साल बनेंगे ग्रीर जब कि अभी आप फरमा रहे हैं कि दो सालों में 30 हजार मकानात हम बना सकेंगे तो कौन सी बात हम सही मानें ? ग्रौर ग्राप बद ही कह रहे हैं कि विगत वर्षों में केवल तीन हजार मकान वन सके हैं। अब आपने यह लम्बा चौडा एम्बीणियस प्लान देश के सामने दिया है। मैं यह जानना चाहता है कि नवा ग्राप ग्रगले सालों में ग्रपने स्टेटमेंट के ग्रनसार 40 हजार महान बना सकेंगे?

श्री सिकन्दर बख्त: जनाव, मैं यह कहना चाहता हं कि इन दोनों सवालों में वडा फर्क है। जिन मकानों का इस सवाल में जिक्र किया गया है वह गवनैमेन्ट सर्वेन्ट्स से ताल्लक रखते हैं। लेकिन जो 40 हजार मकानों का जिक्र किया गया है वह दिल्ली डेबलपमेन्ट अयोरिटी और दसरे जरियों से हिल्ली में तामीर किये जाने हैं। इसलिए मैंने यह अर्ज शिया है कि ये दोनों सवाल ग्रत्मा ग्रत्मा है।

श्री सीताराम केसरी: ग्रापने जो इस तरह की एक एम्बीणियस प्लान तैयार की है. क्या ग्राप उसमें कामयाव हो जायेंगे ?

श्री सिकन्दर बहुत: जनाब सदर साहब. मेरी मश्किल यह हे कि माननीय सदस्य मेरी बात को समझ नहीं पा रहे हैं। ग्रभी जो प्रथम सदम में चल रहा है उसका मंबंध सरकारी कर्मचारियों के लिए गाजियाबाद में कितने महात बनाये गये हैं, उनसे है। ग्रापने परे दिल्ली के बारे में सवाल पृष्ठ हिया है। 40 हजार मकानों की जो बात कही गई थी वह डी०डी०ए०, सेन्ट्रल पी० डळप०डी०, प्राइवेट बिल्डर्स ग्रादि से मिल कर ग्राने वाले सालों में बनने हैं। इस बारे में बातचीत चल रही है। इस बारे में 4 फरवरी को एक मीटिंग की गई है। हम सभी लोगों से मिल कर इस समस्या का कोई हल निकालना चाहते हैं। इसमें ग्रप हाउसिंग सोसायटियां वगैरह सभी शामिल हैं।

to Questions Pollution of water of the river Naea-pati

\*319. SHRI BRAHMANANDA PANDA; Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION: be pleased to state:

- (a) whether it is a fact that & memorandum has been sent to the Minister of Health and Family Welfare in which it has been stated that the pollution of water of the river Nagapati due to discharge of poisonous effluents of the J.K. Paper Mills into the river is causing hazard to public health and that people have been suffering by-drinking river water, as reported in the "News World" of the 6th February 1978 published from Cuttack in Orissa.
- (b) whether it is a fact that :: number of deaths have occurred thereby and the people and cattle, who have no alternative source of water supply are forced to drink the polluted water of the ri"er and thus develop a number of diseases:
- (c) whether the Central Government have made an enquiry into the matter: if so, with what results; and
- (d) what preventive measures the Central Government have taken or propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATIOV (SHRI RAM KIN-KAR): (a) Yes, Sir. a representation dated 17th 'December, 1977 to this effect addressed to the Chief Minister, Orissa. with copy to the Union Minister of Health and Family Welfare was received.

- (b) The Government of Oriss<sub>a</sub> have stated that no report has been received about deaths due to use of this water.
- (c) and (d) The Central Act. viz. th. "Water (Prevention and Control 1 of Water Pollution) Act, 1974". has I '.iot yet been adopted by the State

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Government. It is, therefore, for the State Government to enquire and take action under the Orissa River Pollution Prevention Act.

SHRI BRAHMANANDA PANDA: In this wretched country the arm of big money is so long than that of the arm of law that whatever these monopoly houses and big houses do, what, ever crime they comit to humanity they go scotfree. Recently, Sir, there was a petition on pollution about Jayshree Chemicals Ltd. The report was submitted to the House but so far nothing has been done. No steps have been taken by the Orissa Government and the Central Government. Here it is again another monopoly hous, which is having its factories in the backward areas of Gonjam. This concerns the river Nagapati. Sir, you have been Governor of Orissa and you know it. It is left to the Board. Why not the Central Government press the Government of Orissa to have a legislation as a model in accordance with the legislation of the Central Government? Most of the States have accepter it. Now, if it is left to the officers there alone. what can you expect? Only death and suffering for the people there. Nothing else.

SHRI SIKANDAR BAKHT. I have already writte'n in this connection to the Chief Minister of Orissa and the State Government have written recently that expeditious steps are feeing taken to adopt the Act. I am sure we will be able to take effective measures to check this pollution.

SHRI BRAHMANANDA PANDA: There was regular commotion. I do not know what the Orissa Government have dotae. One Satyanarayan<sub>a</sub> died because of polluted drinking water. Have the Government taken any steps because when they issue a licence they should ensure that safety measures are taken. The Government mechanism is completely silent at the Central level. From my own experience I am telling you. The man has died. Cattle dide and there

soil erosion. If it is left only to the Government of Orissa and its low-level officials to go and look into the matter what will be the fate of those people? Therefore, I demand from the Government that they should send a team from here to find out what has happened and report to the House. Will the Government agree to that?

SHRI SIKANDAR BAKHT. We shall be abla to send the team immediately after the State decides to adopt the Central Act.

SHRI LAKSHMANA MAHA-PATRO: May I know, Sir. whether the Government will conduct a survey in the area to find out how far it is affecting the health of the people down-stream at least?

SHRI SIKANDAR BAKHT-. There are about fifty villages which are supposed to be affected by this sort of effluents which are being discharged into the river. The mill authorities were directed to provide open wells in all the fifty villages. Twenty villages have been provided with open wells. They are being pressed to provide open wells in the rest of the thirty villages also.

## State farms

- •320. DR. Z. A. AHMAD: SHRI INDRADEEP SIN HA: SHRI JAGJIT SINGH ANAND: f Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:
- (a) whether it is a fact that some Governments have asked Central Government to hand over the Central Government owned farms States to the respective State Govern ments-
- (b) if so, what are the details in this regard and what action the Central Government have taken or propose to take in the matter; and

|The question was actually asked on the floor of the House by Shri Jagjit Singh Anand.